

Court No.1

(1)

(AU)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
Registration O.A. No.401 of 1988

Mukesh Baboo .... Applicant

Versus

Union of India & Others..... Opposite Parties.

Hon. Justice K.Nath, V.C.

Hon. K.J. Raman, A.M.

(By Hon.K.Nath, V.C.)

The learned counsel for the parties are present. Shri K.C. Sinha for the opposite parties says that the applicant has already been given an appointment in respect of which the necessary orders have been issued by Annexure-CA.2, dated 15.4.88, to the counter. The learned counsel for the applicant concedes this situation and says that the opposite parties may also consider the case of the applicant for regularisation if permissible under the Rules.

2. The petition is therefore disposed of with the observation that the opposite parties may consider the case for regularisation of the applicant in accordance with the applicable rules.

Member (A)

Vice Chairman

Dated the 11th Dec., 1989.

RKM